

[Shri T. T. Krishnamachari]

Table a copy each of the following papers:—

(i) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-1794/63].

INDIAN AIRCRAFT (FOURTH AMENDMENT) RULES, 1963

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): I beg to lay on the Table a copy of the Indian Aircraft (Fourth Amendment) Rules, 1963, published in Notification No. G.S.R. 1457 dated the 7th September, 1963 under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library, See No. LT-1795/63].

11.58 hrs.

COMMITTEE ON PETITIONS

MINUTES

Shri Thirumala Rao (Kakinada): I beg to lay on the Table the Minutes of the sittings (Seventh and Eighth) of the Committee on Petitions held during the current Session.

11.58½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th September, 1963, agreed without any amendment to the Personal Injuries (Compensation Insurance) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 28th August, 1963."

11.58½ hrs.

RE: APPOINTMENT OF MINISTERS

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, may I bring to your notice that our colleague, Shri Dasappa, an hon. Member of this House, has been appointed as Minister of Railways, and Shri Bali Ram Bhagat is made the Minister of State for Planning?

Mr. Speaker: As Members have already done, I also welcome the new Ministers.

Shri Hari Vishnu Kamath (Hoshangabad): I hope there will be fewer accidents on the railways!

11.59 hrs.

RE. DISCUSSION ON NEFA
ENQUIRY REPORT

Shri H. N. Mukerjee (Calcutta Central): Sir, I hope you will forgive me for drawing your attention to one matter in relation to the discussion of the NEFA debacle report. It has caused a great deal of perturbation to many of us, on both sides, I am sure, of the House, that the Minister of Defence was pleased, on account of the arrangement of business made, I suppose, by the Minister of Parliamentary Affairs, to give a reply to the debate on the very same subject in the other House yesterday. I say

this: that this kind of thing is being repeated over and over again; *ad nauseam* it has been said and reference has been made to the Constitution, that the Ministers are responsible collectively to this House and not to the other House. With the utmost respect to the other House, I say that the principle of indirect election and of nomination which is the basis of the composition of the other House, affects to some extent the symmetry of our constitution which has complete democracy as its basis. I am not quarrelling with that. Even during the budget session, as you yourself have been pleased to point out, the discussion of the budget in general terms has taken place several times over in that House before it has come up in this House.

Now, in regard to a matter of this description, when our House is taking cognizance of this matter this subject is discussed in the other House previously to the Minister coming up here to give his version of the case. If the Government has any intention of clipping the wings of this House, I can only say that it will not succeed, in view of the attitude of the people of this country. We want to know where we stand, and this sort of thing is going on over and over again. I wish you give a direction, I wish you to tell the Government, to give a reprimand to them, that this sort of thing does not take place.

12 hrs.

Shri Ranga (Chittoor): Sir, before you express your view, I wish to say that I am not in a position to agree with my hon. friend, Shri Mukerjee, with regard to this matter. On more than one occasion, the Prime Minister has had to say here as well as in the other House that both Houses are equal, except in regard to the particular question of the budget. In regard to all other things, they should be treated as equal. I do not see any reason why we should be peevish just because it has so happened that they

have concluded their discussion earlier than we did and the Defence Minister found it necessary to give his reply there earlier. Our friends may not agree, but I have had experience of that House also.

Mr. Speaker: Mr. Mukerjee had not, and therefore he feels it!

Shri Ranga: Therefore, I can claim to appreciate their view and attitude. I do not think there is anything wrong in what the Defence Minister has done or in the Parliamentary Affairs Minister allowing the Defence Minister to reply there first when they were fortunate enough to conclude their discussion.

Shri Surendranath Dwivedy (Kendrapara): Though I agree in principle with what Mr. Mukerjee has said, on this occasion it was a non-official motion. The Members of both Houses have the right to move a motion at any moment they like. So, it was a non-official motion and they concluded their discussion yesterday. We are continuing the discussion here. So, I do not think any right of this House has been infringed so far as this is concerned.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Since a reference has been made to me, I would like to inform the House and you are also aware, Sir, that according to the schedule we tried our level best that this debate and reply should be finished in this House before it was taken up in the other House. But because the House extended the items of business, therefore, there was no go. We had to do it; otherwise it would have been absolutely difficult. (*Interruptions*).

Shri Nambiar (Tiruchirapalli): There is not much work in the other House.

Mr. Speaker: Of course, my task has been made easier because hon. Members have answered each other. There is nothing much more to add.

Shrimati Renu Chakravarty (Barrackpore): Mr. Kamath is silent on this occasion.

Shri Hari Vishnu Kamath (Hoshanabad): Only one of us will speak.

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): May I assure hon. Members that it is obvious that there is no deep design on the Government's part to clip the wings of this House? That simply means clipping their own wings and everybody's wings. But sometimes it so happens—you may remember, Sir, that day before yesterday, it was suggested that the Private Members' business might be taken up here today, so as to allow the discussion on the NEFA report to be finished here.

Shrimati Renu Chakravartty: You could have taken it up on Thursday. Why did you corrode into our time?

Shri Satya Narayan Sinha: It could not be done.

Shri Jawaharlal Nehru: I am merely saying that there was a suggestion that it may be taken up a day later in order to get the discussion on NEFA report completed here first and that suggestion was rejected by hon. Members opposite and presumably by the House. Therefore, we were forced to do this; we could not ask the other House to adjourn and do nothing for the whole day.

Mr. Speaker: I did not think I have much to say, though I may just say in a lighter manner that we should not behave as co-wives of a helpless husband. Both Houses are sovereign and independent in themselves. They have definite functions to discharge, except of course, special privileges that have been given to this House. First, it was a non-official resolution, as Mr. Dwivedy has said. Secondly, the question of budget is a different one. In this case there was no harm if the Minister made a statement there. Of course, the responsibility of the Minister is always there. We have ruled that major statements of policy and other things that do affect

very important questions of finance or taxation and others cannot be made there. So far as this is concerned, there is no harm in doing that. Nothing has been done to which we should take exception. My fear is, if we take it up seriously, tomorrow there would be a debate there. That would not look nice. I am rather hesitant to express myself, but the Minister of Parliamentary Affairs would kindly see that this matter is not extended. It should not again be said that there was discussion there and then here. It should end somewhere.

Shri Hari Vishnu Kamath: We should be careful in future.

Shri Kapur Singh (Ludhiana): Who is the husband, Sir, and who are the co-wives?

Mr. Speaker: Husband is the whole Parliament.

Shri Hari Vishnu Kamath: We must be careful about the next years' budget debate.

Mr. Speaker: That we will see. Let us proceed now.

Shri Krishnapal Singh (Jalesar): Sir, I want to bring to your notice that there is my motion for discussion today.

Mr. Speaker: That cannot be taken up. I have told him so many times. I would request him not to raise it here at this moment. He can come to me in the chamber, I will discuss it with him and if he can convince me I will ask the hon. Minister to take it up later in the day.

Shri Krishnapal Singh: That is all that I wanted.

Shri Vasudevan Nair (Ambalapuzha): Sir, may we know what business we are going to dispose of today? There is a long list on the Order Paper.

Nefa Enquiry Report

Mr. Speaker: Let us decide what we are going to do today. There was a demand that the time may be extended for this discussion. There was also a demand that the motion regarding Public Undertakings must also be taken up.

Shri Ranga: Introduced.

Shri Hari Vishnu Kamath: Moved.

Mr. Speaker: Why should we not finish this by 4 o'clock, take up the other motion and finish it even if we have to sit up to 6 o'clock?

Shri Surendranath Dwivedy: More time would be necessary for that discussion.

Mr. Speaker: If that is the desire of the House, I certainly would not stand in their way. But I wanted, and perhaps the hon. Members were also anxious, that this should be expedited.

Shri Hari Vishnu Kamath: We wanted it to be moved.

Mr. Speaker: All right. Then I will call upon the Minister of Defence at 4.00. Only ten minutes will be allowed to the other Minister to move his motion on Public Undertakings. How long will the Minister of Defence take for his reply?

The Minister of Defence (Shri Y. B. Chavan): 45 minutes.

Mr. Speaker: Then at 4.00 I will call him.

Shri Hari Vishnu Kamath: Is the Prime Minister participating in the debate?

Mr. Speaker: That will be seen. Let us proceed now. Shri P. K. Deo may continue his speech.

12.08 hrs.

DISCUSSION ON NEFA ENQUIRY AND MOTION RE. "OUR DEFENCE PREPAREDNESS"—*contd.*

Shri P. K. Deo (Kalahandi): Mr. Speaker, Sir, yesterday I was saying that the Government and our Communist friends use the same language in their approach to the Chinese problem and how their thinking and appraisal of the situation are identical. In that regard I wanted to quote from Shri Dange's speech on 12th September, 1959 on the floor of this House.

He said:

"I guarantee that there shall be no invasion—as far as the Prime Minister is concerned he has said so—with the same confidence I guarantee that there shall be no invasion as far as China is concerned. I cannot talk about others."

Sir, on 14th August, 1962, when on behalf of the Swatantra Party I tabled a substitute motion for consideration when this same subject was being discussed and urged that to streamline our defence efforts we should accept military aid from foreign countries without any strings and also demanded that we should get rid of the then Defence Minister who is the root cause of all trouble, we were ridiculed by the Prime Minister. At that time he said:

"It is quite absurd to talk about China invading India or that China has committed aggression. That is bad enough. We should face it and try to get it vacated. But imagining that she is swooping down the whole of India and swallowing it has, I submit, nothing to do with reality or possibility, even remote possibility of any situation."

Subsequent events have unfolded who is right. In spite of the warning given to the Government from these